

Central Administrative Tribunal, Allahabad.

Registration O.A.No.41 of 1988

Manjit Singh ... Applicant

Vs.

Union of India and others ... Respondents.

Hon.D.S.Misra, AM  
Hon.G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

The applicant in this case under Section 19 of the Administrative Tribunals Act is alleged to have worked as Motor Pump Attendant for a period of 268 days from 20.5.1982 to 12.2.83 and as Diesel Engine Static (Operator) from 17.5.84 for a period of 178 days on casual basis and for 75 days on muster roll. Though not specifically mentioned, his last assignment came to an end sometime in 1984. The applicant became overage on 11.5.1985. His case was being pleaded before the respondents for regularising his services by the National M.E.S Karmachari Union and vide his letter dated 16.7.1987, the Pramukh Engineer informed the Union leader that for the regularization of the services of the casual personnel of C.W.E Agra and Bareilly, the matter has been referred to the Ministry of Defence for the relaxation of age and under the Recruitment Rules, an individual is required to be within the prescribed age limit. Basing his claim on this reply it was contended on behalf of the applicant that this petition having been filed on 7.1.1988 is within time.

4  
12/2  
.2.

2. The respondents were given an opportunity to show cause against the petition but no reply has been filed on their behalf. We have heard the learned counsel for the applicant on the question of limitation and are of the opinion that the reply dated 16.7.1987 of the Pramukh Engineer is not in respect of any individual casual worker. We further find that the applicant himself does not seem to have made any representation and had his <sup>even</sup> <sub>^</sub> representation been rejected within 1 year of his presenting the present petition, his case could be treated within time. He is not in service for more than one year and he also made no representation before approaching this Tribunal, his case is accordingly barred by limitation.

3. The petition is accordingly dismissed at the admission stage.

*Bhama*  
27.4.88

MEMBER(A)

*S. S. D.*  
MEMBER(J)

Dated 27th April, 1988  
kkb